

**Profit/Loss Earned by North Malabar
Grameen Bank and South Malabar
Grameen Bank**

5890. SHRI MULLAPPALLY RAMA-
CHANDRAN: Will the Minister of FINANCE
be pleased to state:

(a) the details of profit/loss earned by
the North Malabar Grameen Bank and South
Malabar Grameen Bank, separately, during
1988-89 and 1989-90:

(b) whether regional rural banks have
put forth any demands for for better ameni-
ties:

(c) if so, the details thereof; and

(d) the Government's decision on such
demands?

THE MINISTER OF FINANCE (PROF.
MADHU DANAVATE): (a) National Bank
for Agriculture and Rural Development
(NABARD) has reported that North Malabar
Gramin Bank and South Malabar Gramin
Bank earned a profit of Rs. 196.00 lakhs and
Rs. 75.64 lakhs respectively during the year
1988-89. The figures relating to 1989-90 are
yet to be reported by these Regional Rural
Banks (RRBs).

(b) to (d). North Malabar Gramin Bank
and South Malabar Gramin Bank functioning
in the State of Kerala have demanded the
following facilities:

- i) Higher grade for staff members after
completion of 10 years of service in
the same grade.
- ii) Higher business development
expenditure.
- iii) Vehicle loans to Officers for pur-
chase of 4 wheelers.

iv) Increase in the quantum of housing
loans with lower rate of interest.

v) Payment of Bonus.

vi) Leave fare concession.

Under the provisions of Regional Rural
Banks Act, 1976, the remunerations of offi-
cers and other employees of Regional Rural
bank is determined by Central Government
having regard to the salary structure of the
employees of the State Government and the
local authorities of comparable level and
status. The facilities/amenities to RRB
employees are not considered on the basis
of profits of the banks but are provided as per
the service regulations. South Malabar
Gramin Bank has since extended the facility
of higher grade for staff members after
completion of 10 years service in the same
grade. Both the RRBs have increased the
ceiling of reimbursement of business devel-
opment expenditure to Rs. 50 per month.
Keeping in view the requirements of Re-
gional Rural Banks, NABARD has not con-
sidered it desirable to give loans to the
employees of RRBs for purchase of 4 wheel-
ers. The quantum of housing loan and rate of
interest charged on the same is being ex-
tended on the same terms and conditions as
applicable to the State Government employ-
ees of comparable level and status. The
payment of bonus of the employees of these
RRBs is being regulated under the Payment
of Bonus Act. As the Leave Fare Concession
facility is not admissible to State Govern-
ment employees in Kerala this facility has
not been extended to RRB employees in the
State.

The National Industrial Tribunal at
Hyderabad set up under the directions of the
Supreme Court is seized of the question
relating to pay, allowances and other bene-
fits payable to the employees of All Regional
Rural Banks. The award of the Tribunal is
expected shortly.